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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No..... 323/2005

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SECTION OFFICER (Judl.)

FORM NO. @
 (See Rule 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH.

ORDER SHEET

Original Application No. OA 323/05

Misc. Petition No. a

Contempt Petition No. 5

Review Application No. a

Applicant(s) Ananda Saikia

Respondent(s) W 92 a

Advocate for the Applicants S. C. Bhawar, M. K. Majeswar B. Chakroborty,
 S. Parasan, D. Chaudhury

Advocate for the Respondent(s) G. E. S.

CGSC

Rly St. Counsel

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. P. for Rs. 50/- deposited vide I.P.C./BD No. 317792 Date 22-12-05	23.12.05	Judgment delivered in open Court. Kept in separate sheets. Application is disposed of.

22-12-05
 Vice-Chairman

1m

guru
 Dy. Registrar

Mentioned in Cont-2
allowed to move on
enlisted

*bm
 24/12/05
 CG*

order

Copy received

*DKT/Manaswar
 Associate*

9.1.06 30/12
 Copy of the Judgment handed
over to the Addl CGSC for
the Respon.

dk

Contd....

5

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH.

O.A. No. 323 of 2005

DATE OF DECISION: 23.12.2005.

Shri Ananda Saikia

APPLICANT(S)

Shri M.K. Mazumdar

**ADVOCATE FOR THE
APPLICANT(S)**

- VERSUS -

U.O.I. & Ors

RESPONDENT(S)

Mr.A.K.Chaudhuri, Addl.C.G.S.C.

**ADVOCATE FOR THE
RESPONDENTS**

THE HON'BLE MR. JUSTICE G. SIVARAJAN VICE-CHAIRMAN

1. Whether Reporters of local papers may be allowed to see the judgments?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

{

Judgment delivered by Hon'ble Vice-Chairman

g. S. Sivaranjan

4

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,

Original application No.323 of 2005.

Date of order: This the 23rd Day of December, 2005.

HON'BLE MR.JUSTICE G.SIVARAJAN, VICE-CHAIRMAN

Shri Ananda Saikia,
S/O. Late Akan Chandra Saikia,
Joint Area Organiser, SSB.
Dirang, Arunachal Pradesh.

Applicant

By Advocate Mr.S.C.Biswas,
Mr.M.K.Mazumdar.Mr.B.Chakraborty
Mr. S. Parasar.

-Versus-

1. The Union of India,
Represented by
Ministry of Home Affairs,
Govt. of India, New Delhi.
2. The Director General,SSB,
Block – V(East)
R.K.Puram,
New Delhi-110066.
3. The Inspector General, SSB,
Guwahati Frontier,
Uday Path.
Zoo Road Tiniali
Guwahati(Assam).
4. The Deputy Inspector General,
S.S.B, Sector Bongaigaon,
P.O. Charakata,
District: Bongaigaon, Assam. Respondents.

By Advocate Mr.A.K.Choudhury, Addl.C.G.S.C.

ORDER(ORAL)

SIVARAJAN,J(V.C);

The applicant is presently working as Joint Area Organiser,
Sashastra Seema Bal (SSB) at Dirang Area. He has been promoted as
Area Organiser in the scale of RS. 12,000-375-16,500/- and posted at

Sp

SSB, SHQ Bahraich Area. The applicant wants to continue at Dirang Area even after promotion for which he made a representation-dated 16.12.05 (Annexure v) to the 2nd Respondent. He had made further representation dated 19.12.05 (Annexure VI) before the said authority. Now the applicant has approached this Tribunal for getting an order of retention in the Dirang Area.

2. I have heard Mr. M. K. Mazumdar learned counsel appearing for the applicant and Mr. A.K.Choudhury, learned Addl.C.G.S.C. for the Respondents. As already noted the applicant is posted at SHQ Bahraich only on promotion. He had made representation for retaining him in the present station. It is for the authority to consider the same. However, no interim direction can be granted regarding the retention in the present station, for, the posting is only on promotion. However, if the applicant makes categorical statement in the form of a representation forgoing the right for promotion within one week from to-day, the applicant will be allowed to continue in the post of Joint Area Organiser at Dirang Area. Needless to say that no such representation is received within the time stipulated herein above, the applicant has to comply with the order dated 09.12.05(Annexure IV). There will be stay of transfer for a period of 10 days.

The O.A. is disposed of as above at the Admission stage itself.

G. Sivarajan
(G.SIVARAJAN)
VICE-CHAIRMAN

LM

DISTRICT:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI

[An application U/s. 21 of the Central Administrative Tribunal Act, 1988]

Original application No. 328 /2005

SRI. ANANDA SAIKIA

.....APPLICANT.

-Versus-

THE UNION OF INDIA AND OTHERS.

.....RESPONDENT.

I N D E X

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1.	Original Application	-	1-10
2.	Verification	-	11
3.	Copy of the Promotion Order dated: 20/12/1998	I	12-13
4.	Copies of the SSB (Senior Executive Service) Rules 1977, notification dated: 09/03/1991	II	14 - 22
5.	Copies of the SSB Memorandum dated: 15/02/1991	III	23 - 30
6.	Copy of the Order dated: 29/12/2005	IV	31
7.	Copy of the representation dated: 16/12/2005	V	32
8.	Copy of the representation dated: 19/12/2005	VI	33

Filed on: December' 2005

Filed by:

M. M. Sainkar
Advocate.

Ananda Saikia

DISTRICT:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

[An application U/s. 21 of the Central Administrative Tribunal Act, 1988]

Original Application No. 323/2005

SRI. ANANDA SAIKIA

.....APPLICANT.

-Versus-

THE UNION OF INDIA AND OTHERS.

.....RESPONDENT.

SYNOPSIS OF THE CASE:

The brief fact of the case is that, the Appellant joined in Special Service Bureau since converted to Sashastra Seema Bal (herein after referred as S.S.B) in the year 1981 at Bongaigaon as Circle Organiser, which is a Junior Executive Post. Subsequently, he was promoted as Sub-Area Organiser in the year 1990 and posted at Tezpur. In 1999, he was upgraded to the cadre of "Senior Executive Post" and promoted as Joint Area Organiser and posted at Itanagar. Since shifting of the Office from Bomdila to Dirang, the applicant was posted to Dirang, where he is presently posted as "Joint Area Organiser". The SSB. HQ vide Order No. 7/SSB/A-2/2004(2) 52570-5320 dated: 09/12/2005 transferring the applicant with promotion as Area Organiser from the post of Joint Area Organiser in the pay scale of Rs. 12,000-375-16,500/- keeping in abeyance the pay scale of Rs. 14,300-400-18,300/- which is meant for the post as per notification dated: 08/01/1991. since his inducting into SSB, and upgradation to the Senior Executive post, he has been transferred several times without even completion of minimum 3 (three) years of posting at a place. Since his joining at Lucknow in January' 2003, he made a request in June' 2004 to transfer him to Bomdila on the ground of family hardship, but unfortunately he

Ananda Saikia

could not complete his normal tenure at Dirang and/or at Bomdila, and as such, he made a application on several dates to the higher authority for consideration of his hardship due to frequent transfer to consider his genuine inconvenience to carryout order of transfer. In the order of transfer, the Respondent conveyed the decision of the authority in regard to keeping in abeyance the scale of pay attached to the promotional post in contravention of the Service Rule and thereby forced to work with the lower scale meant for the post of J.A.O. And being aggrieved by such decision, the applicant has specifically mentioned in his representation that there will be financial loss on his part if he is supposed to avail the so-called promotional post. Under such situation the applicant prepared himself to avail the benefit of Voluntary retirement and expressed his desire to forgo the said promotion in lieu of his retention in the present place of posting on his representation dated: 19/12/2005.

LIST OF DATES:

- 1) 20/12/1998 Copy of the Promotion Order.
[ANNEXURE - I]
- 2) 09/03/1991 Copies of the SSB (Senior Executive Service) Rules 1977, notification.
[ANNEXURE - II].
- 3) 15/02/1991 Copies of the SSB Memorandum.
[ANNEXURE - III].
- 4) 09/12/2005 The Copy of the order.
[ANNEXURE - IV].
- 5) 16/12/2005 Copy of the representation.
[ANNEXURE - V].
- 6) 19/12/2005 Copy of the representation.
[ANNEXURE - VI].

Manu Sarker

DISTRICT:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

[An application u/s. 21 of the Central Administrative
Tribunal Act, 1986]

Original application No. 322 /2005

IN THE MATTER OF:

SRI. ANANDA SAIKIA,

S/o. Late. Akan Chandra Saikia,

~~SSB~~ Joint Area Organiser, SSB,

Dirang, Arunachal Pradesh.

----- APPLICANT.

-VERSUS-

1) **THE UNION OF INDIA,**

Represented by -

MINISTRY OF HOME AFFAIRS,

Govt of India, New Delhi,

2) **THE DIRECTOR GENERAL, SSB,**

Block - V (East)

R.K. Puram,

New Delhi - 110066.

3) **THE INSPECTOR GENERAL, SSB,**

Guwahati Frontier,

Uday Path,

Ananda Saikia

2
Filed by
Anand Saikia Applicant
Through Mr. Maynard
23/12/05

Zoo Road Tiniali
Guwahati (Assam).

4) THE DEPUTY INSPECTOR GENERAL,
SSB, Sector Bongaigoan,
P.O. Charakata,
District: Bongaigaon, Assam.

---- **RESPONDENTS.**

DETAILS OF APPLICATIONS -

1) **PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE -**

i) The SSB. HQ vide Order No. 7/SSB/A-2/2004 (2) 52570-5320 dated: 09/12/2005 transferring the applicant with promotion as Area Organiser from the post of Joint Area Organiser in the pay scale of Rs. 12,000-375-16,500/- keeping in abeyance the pay scale of Rs. 14,300-400-18,300/- which is meant for the post as per notification dated: 08/01/1991.

ii) Non-consideration of representation made by the applicant stating inter alia his health conditions not conducive for frequent transfer and particularly there is hardship for family members for which he ever expressed his willingness to avail the benefits of voluntary retirement by forgoing the promotion.

Ananda Saikia

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2) **JURISDICTION OF THE TRIBUNAL** -

The applicant declares that the subject matters of the Orders are within jurisdiction of the Hon'ble Tribunal.

3) **LIMITATION** -

The applicant declares that the application is within the period of limitation under Section - 21 of the Administrative Tribunal Act, 1988.

4) **FACT OF THE CASE** -

i) The applicant joined in Special Service Bureau since converted to Sashastra Seema Bal (herein after referred as S.S.B) in the year 1981 at Bongaigaon as Circle Organiser, which is a Junior Executive Post. Subsequently, he was promoted as Sub-Area Organiser in the year 1990 and posted at Tezpur. In 1999, he was upgraded to the cadre of "Senior Executive Post" and promoted as Joint Area Organiser and posted at Itanagar.

ii) Thereafter, since shifting of the office from Bomdila to Dirang, the applicant was posted to Dirang, where he is presently posted as "Joint Area Organiser".

Ananda Sarker

Contd...

Copy of the Promotion Order dated: 20/12/1998 is annexed here with and marked as ANNEXURE - I.

iii) That the applicant states that, the service of the Senior Executive is governed by S.S.B. (Senior Executive Service) Rules, 1977 which is subsequently amended vide notification dated: 09/03/1991, which was circulated vide memorandum dated: 15/02/1991.

Copies of the SSB (Senior Executive Service) Rules 1977, notification dated: 09/03/1991 and Memorandum dated: 15/02/1991 are annexed herewith and marked as ANNEXURE NO - II & III.

iv) That the Applicant states that, in Original Service Rules which is amended from time to time, the post of Joint Area Organiser is ranked as Serial No. 5, which is a gazetted post, and the post of Area Organiser which is ranked at Serial No. 4 in the hereditary are provided with separate scale, which is evident from the Annexure - III.

v) That the Applicant states that, during his continuation as Joint Area Organiser (JAO), he was availing the scale attached to the post with the post with the benefit of revision and

Ananda Sankar

Contd...

at present drawing the basic pay of Rs. 12,600/- P.M.

vi) That the Applicant states that, the SSB. HQ vide Order No. 7/SSB/A-2/2004(2) 52570-5320 dated: 09/12/2005 transferring the applicant with promotion as Area Organiser from the post of Joint Area Organiser in the pay scale of Rs. 12,000-375-16,500/- keeping in abeyance the pay scale of Rs. 14,300-400-18,300/- which is meant for the post as per notification dated: 08/01/1991.

The Copy of the order dated: 09/12/2005 is annexed herewith and marked as ANNEXURE - IV.

vii) That the Applicant states that, since his inducting into SSB, and upgradation to the Senior Executive post, he has been transferred several times without even completion of minimum 3 (three) years of posting at a place.

It is pertinent to mention here that since his joining 'at Lucknow in January' 2003, he made a request in June' 2004 to transfer him to Bomdila on the ground of family hardship, but unfortunately he could not complete his normal tenure at Dirang and/or at Bomdila, and as such, he made a application on several dates to the higher authority for consideration of his hardship due to frequent transfer to consider his genuine inconvenience to carryout order of transfer.

Ananda Sarker

Contd...

A copy of the representation dated: 16/12/2005 is annexed here with and marked as ANNEXURE - V.

viii) That the Applicant states and submits that, vide the order of transfer, the Respondent conveyed the decision of the authority in regard to keeping in abeyance the scale of pay attached to the promotional post in contravention of the Service Rule and thereby forced to work with the lower scale meant for the post of J.A.O. And being aggrieved by such decision, the applicant has specifically mentioned in his representation that there will be financial loss on his part if he is supposed to avail the so-called promotional post.

ix) That the Applicant states and submits that, under such situation the applicant prepared himself to avail the benefit of voluntary retirement and expressed his desire to forgo the said promotion in lieu of his retention in the present place of posting.

Copy of the representation dated: 19/12/2005 is annexed herewith and marked as ANNEXURE - VI.

5) GROUND FOR RELIEF -

i) For that, the promotion given to the applicant is not according to the provision

Janardan Sarker

Contd...

of the Service Rules is liable to be reviewed as per provision of Service Rules.

ii) For that, the Applicant have not completed his normal tenure of 3 years at Dirang and singled out for transfer while other 5 officers in the list have not been disturbed who have completed their tenure is arbitrary and against the principle of equity and liable to be set aside and quashed.

iii) For that, by the said impugned order the authority deprived the applicant from getting the scale attached to the post and forced to accept the scale meant for the post of J.A.O.

iv) For that, the last transferred posting at Bomdila was sought by the applicant to support his family and since consideration of the transferred posting at Bomdila, he already being shifted to Dirang within a year again by this transfer, the authority is intending to snatch away the benefit intended to be granted in the nature of family hardship.

v) For that, the applicant's not joining at Behraich or further continuation at Dirang is not going to have any negative affect on functioning and interest of SSB in any way while such a step would disturb education of

nanda Sankia

Contd...

the applicant's children which will adversely affect the applicant's moral and performance of duties dedicatedly which will be against the interest of public service and therefore liable to be quashed.

vi) For that, the authority is not at all considering the inability of its employee under such genuine circumstances, which lead the applicant to take decision of Voluntary retirement from service.

vii) For that, the applicant have been subjected to harassment for his boldness to expose shortcoming at highest level, the transfer and release order of the Respondent are liable to be set aside and quashed.

6) **DETAILS OF THE REMEDIES EXHAUSTED** -

The applicant has submitted two representations even to the extent of forgoing promotion, but Respondents turned down the prayers.

7) **MATTER NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT** -

The applicant declares that he has not previously filed any application, Writ petition or suit regarding the matter, in respect of which this application has been made, before any other Court or authority nor any such application, Writ or suit is pending before any of them.

Ananda Srikar

Contd...

8) **RELIEF SOUGHT -**

- i) That the applicant prays for stay of operation of transfer of the applicant vide order No. 7/SSB/A-2/2004 (2)-5270-5320 dated: 9/12/2005 from Dirang to SHQ, Bahraich.
- ii) To direct the Respondent authorities to dispose of the representation dated: 16/12/2005 followed by the subsequent representation dated: 19/12/2005 considering his expressed option to forgo the promotion in lieu of allowing him to stay at present place of posting i.e. Dirang.
- iii) That the Hon'ble Tribunal may be pleased to pass any other relief as relieves as it deem fit and proper.

9) **INTERIM RELIEF PRAYED FOR -**

In the interim, it is prayed not to act upon the impugned order of transfer dated: 09/12/2005 so far it relates to the Applicant's transfer from Dirang Area to SHQ, Bahraich.

- 10) This application has been filed through Advocate.

for me Dr. Srinivas

Contd...

11) PARTICULARS OF THE POSTAL ORDER -

I.P.O. No. - 317792

DATE - 22-12-05

ISSUED BY - G.P.O., S.H.

PAYABLE AT - GUWAHATI G.P.O.

12) LIST OF ENCLOSURES -

As indexed in the INDEX.

Verification.....

Ananda Sarker

Contd...

VERIFICATION

I, Sri. Ananda Saikia, S/o. Late. Akan Chandra Saikia, aged about 53 years, [presently serving as Joint Area Organiser under the Administrative Control of I.G., SSB, Guwahati, Assam]. Residing at: C/o. Joint Area Organiser, SSB, Dirang, Arunachal Pradesh. That the statements made in paragraphs of the accompanying application are true to my knowledge, and belief and that I have not suppressed any material facts.

And, I set my hand on this verification today the 23 day of December 2005 at Guwahati.

Place: Guwahati

Date: 23.12.05

Ananda Saikia

Signature of the Applicant

Contd...

73-58

6/1/98

NO.7/SSB/A2/98(2) 4240-62
 DIRECTORATE GENERAL OF SECURITY
 OFFICE OF THE DIRECTOR : SSB
 EAST BLOCK - V. R. K. PURAM
 NEW DELHI 110066

DATED : 28/12/98

OFFICE ORDER

In pursuance of the Cabinet Secretariat UO No.6/5/98-DO-II-4610 dated 10.12.98 the following Sub-Area Organisers on their promotion are appointed to the grade of Joint Area Organisers in the pay scale of Rs.3000-4500/- (pre-revised), with effect from the date of assumption of charge at the place of posting shown against each:-

SL. NO.	NAME OF SAO S/EHRI	PRESENT PLACE OF POSTING	POSTED ON PRO- MOTION AS JT.AO
1.	Kamal Baruah	Tezpur (NA)	Jt.AO Khonsa AP Divn. Vice Sh. L.K. Gohain, JAO transferred to Divn. Hqrs. Shillong.
2.	Anand Saikia	Agartala (Shillong)	Divn. Hqrs. AP, Intanagar.
3.	M. Gunji Singh	Jung (AP) Rang	Divi Hqrs. Manipur Imphal
4.	N.C. Jhingota	On deputation SPG	TC Saloniabari (on promotion) as JAO he will take over charge of Jt.AO against a vacancy of Jt.AO allocated to TC Saloniabari from SSB Dte.
5.	Dr. P.S. Tjukur	FA Gwalandam	FA Gwalandam (on promotion as Jt.AO he will take over charge of JAO against a vacancy of Jt.AO of SSB Dte. at FA Gwalandam, a place other than his Hqrs. and will continue at FA Gwalandam, pending conversion of 3 posts of JAO as JAO Instructor.)
6.	K.C. Dhabal	Rajouri (J&K)	JAO Chamoli (UP Divn.)

Certified to be true copy
 Justice Advocate

fit

1. In accordance with DP&T OM No. 15/7/90-Estt (Pay 1) dated 20.3.90, the Government servant ordered for promotion should be relieved immediately and in exceptional circumstances where the retention of the official in the lower rank is felt absolutely necessary in exigencies of service, the fact may be brought to the notice of the Controlling Officer and orders sought for retention for a specified period ranging from one to three months depending on merits on each case. Responsibility shall be fixed for not relieving of the Government servant within the specific period.

2. The above officers will be required to exercise their option for fixation of pay within one month in terms of DP&T OM 15/2/87-Estt (Pay 1) dated 9.1.87 as amended from time to time.

3. Shri L.K. Gohain, Jt. AO, Khonsa (AP) is transferred and posted as Jt. AO at Divisional Hqs, Shillong in public interest.

4. This issue with the approval of DG(S).

K.K. LUTHRA
K.K. LUTHRA
DEPUTY INSPECTOR GENERAL (EA)

M. J. D. M.

DISTRIBUTION:

1. The Director of Accounts, Cab. Sect., R.K. Puram, New Delhi
DOS : HP/IJP/J&K/R&G/NB/AP/SHS/112N/SD/JA.
2. DIG FA Gwadam/TCS, Sarahan/Hatlong/Tamang/Salonibani
3. Director (SR), Cabinet Sectt., New Delhi
4. JD(B), SSB Directorate, New Delhi
5. PS to JD(A), SSB Directorate, New Delhi
6. DIG(EB)/DIG(A)/DIG(TRG)/DIG(DEV)
7. Individual concerned through respective DOs
8. Personal file of officer concerned
9. Accounts Officer, SSB Directorate, New Delhi
10. A-J Branch, SSB Directorate, New Delhi
11. Order File
12. Asstt. Inspector General (Admn), SPG, No. 1, Safdarjung Lane, New Delhi-110011. - With the request that Shri N. C. Jhinoba, SAO presently on deputation with SPG may please be repatriated with the direction to report T.C. S/ban to take over as JAO on promotion.

NO: E/SE-101/74

GOVERNMENT OF INDIA / BHARAT SARKAR
 CABINET SECRETARIAT / MANTRIMANDAL SACHIVALAYA
 DEPARTMENT OF CABINET AFFAIRS / MANTRIMANDAL KARYA VIBHAG

NEW DELHI, the 1.3.74

NOTIFICATION

In exercise of the powers conferred by the proviso to article 309 of the Constitution and of all other powers enabling him in this behalf, the President hereby makes the following rules regulating the method of recruitment to class I posts in the SSB (Senior Executive) Service, namely :-

1. SHORT TITLE AND COMMENCEMENT:

- (1) These rules may be called SSB (Senior Executive) Service Rules, 1977.
- (2) These rules shall come into force at once.

2. DEFINITIONS:

In these rules, unless the context otherwise requires;

- (a) 'appointed day' means the date on which these rules come into force;
- (b) 'controlling authority' means the Secretary, Deptt. of Cabinet Affairs, Cabinet Secretariat;
- (c) 'Duty post' means any post in the SSB as specified in Schedule-I;
- (d) 'Service' means the SSB (Senior Executive) Service.

3. CONSTITUTION OF THE SERVICE AND DUTIES OF ITS MEMBERS:

- (1) There shall be constituted a service to be known as SSB (Senior Executive) Service.
- (2) Members of the service shall be required to work in any establishment of the SSB.

4. COMPOSITION OF THE SERVICE:

- (1) The designations, classifications and scales of pay of the posts in the service shall be as shown in the table below, namely:-

SI.NO.	Designation	Classification	Scale of pay
(1)	(2)	(3)	(4)
1.	Director	Class I Gazetted	Rs. 2500-125/2-2750
2.	Divisional Organiser.	-do-	(i) Rs. 2500-125/2-2750. (For promotees & deputationists of the rank of IGP or equivalent). (ii) Rs. 2000-125/2-2250. (For deputationists of the rank of DIG or equivalent). (Contd.....P.2)

*Certified to be true copy
S. S. Achrekar
Advocate*

(1)	(2)	(3)	(4)
3.	Deputy Director/ Dy. Inspector General	Class I Gazetted	Rs.2000-125/2-2250
4.	Assistant Director/ Area Organiser	-do-	Rs.1100-50-1600

(2) In relation to each grade of the service, there shall be a common gradation list for the SSB.

5. AUTHORISED STRENGTH:

(1) The authorised permanent and temporary strength of the various grades of the service on the appointed day shall be as specified in Schedule I.

(2) The Govt. shall, at intervals of every two years, re-examine the strength and composition of each grade and make such alterations therein as it may deem fit:

Provided that nothing in this sub-rule shall effect the general powers of Govt. to alter the strength and composition of any grade at any time.

6. INITIAL CONSTITUTION:

(1) All persons holding, as on the appointed day, any one of the categories of posts specified in rule 4, whether in a permanent or temporary or officiating capacity or on deputation basis, shall be eligible for appointment to the service at the initial constitution thereof.

(2) The controlling authority shall constitute a Screening Committee in respect of each grade for adjudging the suitability of persons, who, being eligible to be appointed to the service under sub-rule(1), were serving in any grade immediately before the initial constitution of the cadre, for permanent appointment therein and every committee so constituted shall, subject to such general or special instructions as the controlling authority may give and after following such procedure as the committee may deem fit, prepare lists of persons considered suitable for such appointment in each grade with the names of such persons arranged in the order of seniority based on the date of continuous appointment in the grade in which they are to be absorbed or in an equivalent grade:

Provided that if the controlling authority deems it necessary so to do, the same committee may be constituted to function in relation to two or more grades.

(Contd.....3)

(3) An intimation shall be sent to every person considered suitable for appointment on a permanent basis to a post in any grade giving him an opportunity to express, within thirty days of receipt of intimation by him, his willingness to be so appointed on a permanent basis and the option once exercised shall be final.

(4) Persons who are willing to be appointed on a permanent basis shall be so appointed in the order of seniority against permanent posts available as on the appointed day.

(5) Notwithstanding anything contained in Sub-rules (2) to (4), every person holding, as on the appointed day, a permanent post in any one of the categories specified in rule 4 in the SSB shall, without prejudice to his being considered for appointment to a permanent post in the higher grade or to his continuance in such higher grade in an officiating or temporary capacity, be absorbed in his respective substantive grade against the permanent post available as on the appointed day.

(6) The Screening Committee may recommend for permanent appointment in a lower grade any person who is serving in a higher grade irrespective of whether he is a deputationist or a direct recruit and every appointment made on such recommendation shall be without prejudice to his continuing to serve in the higher grade.

(7) Persons holding posts, as on the appointed day, in any grade of the service, who are not found suitable for permanent appointment under sub-rules (2) to (6), may be continued in posts in the same grade of the service in a temporary or officiating capacity, as the case may be.

SENIORITY OF THOSE APPOINTED AT THE TIME OF INITIAL CONSTITUTION:

Seniority of persons appointed on a permanent basis in each grade at the initial constitution of the service shall be in the order in which they are shown in the relevant list prepared in accordance with provisions of rule 6.

MAINTENANCE:

(1) Subject to the Initial Constitution of the various grades in the service, every post remaining unfilled & every vacancy that may arise thereafter shall be filled in accordance with the provisions contained in Schedule II, by appointment on promotion, deputation/transfer, re-employment after retirement or direct recruitment as the case may be.

(2) For a period not exceeding three years from the date of commencement of these rules, notwithstanding the limits specified in column 7 of Schedule II, the controlling authority may, if it considers it necessary so to do, exceed the

(Contd....P.4)

percentage specified for filling up of vacancies by deputation and decrease the percentage prescribed for filling up of vacancies by promotion, direct recruitment or re-employment after retirement, as it may deem fit.

9. PROBATION:

- (1) Every direct recruit appointed to a grade of the service shall initially be appointed on probation, the period of probation being three years from the date of appointment.
- (2) Every person promoted to a higher grade shall be on trial for a period of two years.
- (3) The period of probation or trial referred to in Sub-rules (1) & (2) may, if the controlling authority deems fit, be extended or curtailed in a particular case but such extension/curtailment shall not exceed one year.

10. SENIORITY AT THE MAINTENANCE STAGE:

Seniority in a particular grade shall be reckoned with reference to the date of appointment to the post in that grade by direct recruitment or by promotion.

11. EXECUTIVE INSTRUCTIONS:

The controlling authority may issue executive instructions not inconsistent with these rules to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to these rules.

12. RESIDUARY MATTERS:

In regard to matters not specifically covered by these rules or by orders issued by the Govt., the members of the service shall be governed by general rules, regulations & orders applicable to persons belonging to the corresponding Central Civil Service.

13. POWERS TO RELAX:

Where the Govt. is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons or posts.

14. INTERPRETATION:

Where any doubt arises as to the interpretation of these rules, it shall be referred to the Govt. of India in the Cabinet Secretariat (Dept. of Cabinet Affairs), whose decision thereon shall be final.


(F.T.R. COLASO)
Deputy Secretary to the
Government of India.

Copy forwarded to:

1. Shri P.S. Raturi, Director,SSB.

(Contd.....P.5)

..5..

(4)

2. Shri R.Saran, Director of Accounts,
Cabinet Secretariat, New Delhi.
3. Shri R.K.G. Rau, Internal Financial Adviser,
Department of Cabinet Affairs, Cabinet Sectt.,
Rama Krishna Puram, New Delhi.
4. Shri P.B. Kulkarni, Assistant Director(Coord),
D.G.(S), R.K.Puram, New Delhi.

A.C.

(F.T.R. COLASO)
Deputy Secretary
to the Govt. of India

Jr. Sec { 23/2/81 - Circle Organ Baghajin
90 Sub Area " "
→ Sr. Sec 99 St. Area " "
Area Organisation

- 17 -
SCHEDULE I
(Rule 5)

28

STATEMENT OF SANCTIONED POSTS IN THE BBB
(SENIOR EXECUTIVE) SERVICE AS ON 31.7.1975.

Sl. No.	Category of post	Number of posts sanctioned		
		Permanent	Temporary	Total
1.	Director			
2.	Divisional Organiser	1		1
3.	Deputy Director/Deputy Inspector General.	6		6
4.	*Assistant Director/ Area Organiser.	4	3	7
		46	24	70

*Includes the posts of Deputy Commissioners, Superintendent of Police and Staff Officers.

(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
Asstt. Director/ Deputy Inspector General	31- ction.	32-45	1. Graduate of a recogn- ised Uni- versity. 2. Experience Nine years in a position of responsibility.	1. By promotion/ deputation/ direct rec- ruitment/re- employment (as per n- tive fixed for any of these methods).	1. Deputation of officers in the grade of Rs.2500- 125/2-2750 or officers eligible for appointment to such grade in offices of State/Central Govt. where officers of this grade are not available for deputation, the posts may be filled by deputation of officers in the grade of Rs.2000-125/2-2250. Re-employment of retired officers considered suitable.	1. Promotion of Class I Asstt. Director/ DFC Area Organiser with 8 Yrs. service in the grade or in an equivalent grade. 2. Deputation of officers in the grade of Rs.2000-125/2-2250, Rs.1500- 2000 or Rs.1200-2000 or officers eligible for appointment to such grade in offices of State/Central Govts. Re-employment of retired officers considered suitable.	1. Promotion of Sr. Field Officers/Sub- Area Organiser - Class I DFC with 6 Yrs. service in the gr. or in an equivalent gr. Deputation of officers holding the rank of Asstt. Director/Area Organiser or equivalent or persons eligible for appointment to such posts in offices of State/Central Govts. Transfer of Sr.Instructor(Moun- Detective) work (and vice versa).	
Asstt. Director/ Area Organiser of C.I.D.	-do-	28-47	1. Graduate of a recogn- ised Uni- versity. 2. By promotion/ deputation/ 5 Yrs in a position of responsibility/ preferably experience in Detective work.	1. Transfer/ re-employ- ment.(No 1)				

8
3...
(1) (2) (3) (4) (5) (6) (7) (8) (9) (10)

and/or specialised study/ aptitude in G.W. Methods.

percentage engineering) or equivalent or fixed for officers eligible for appointment to such posts or of any of these methods) who are unable to perform mountaineering/flying duties for medical or other reasons. Employment of retired officers considered suitable.

- 120 -

48,

NO. 17/SSB/AI/78(8)-II/Sr:Executive.
DIRECTORATE GENERAL OF SECURITY
OFFICE OF THE DIRECTOR, SSB
BLOCK V (EAST) R.K. PURAM

NEW DELHI-110066
DATED THE:

MEMORANDUM.

80-DO-I A copy of Cabinet Sectt., Notification No. 21/71/ dated 2.12.82 regarding amendment of SSB (Senior Executive) Service Rules is sent herewith for information.

(V.M. CHATTRE)
SECTION OFFICER.

To

1. All Divisional Organisers.
2. Dy. Director, SSB, FA Gwadam.
3. DIG Training Centres: Salomiberi/Haflong.
4. All Asstt. Directors, SSB Dte.
5. All Area Organisers/ Commandants, SSB, FA, A-2 Branch
6. Guard file.

Negi/21.12.82

P.T.O.

SECRET

No. 21/71/80-DS-1
Government of India
Cabinet Secretariat, South Block.

NOTIFICATION.

New Delhi, the 2nd December, 1982.

In exercise of the powers conferred by the proviso to article 305 of the Constitution, the President hereby makes the following rules further to amend the SSB (Senior Executive) Service Rules, 1977, namely:

1. (i) These rules may be called the SSB (Senior Executive) Service (2nd Amendment) Rules, 1982.
(ii) They shall come into force at once.
2. In Schedule II to the SSB (Senior Executive) Service Rules, 1977, against Serial No. 3,-
 - (a) in column 7, the following brackets and words shall be omitted, namely:-
"(10 percentage fixed for any of these methods);"
 - (b) in column 8, for the existing entry, the following shall be substituted, namely:-
 - (i) 15% by promotion of SSB Battalion Commandants with minimum eight years of service in the rank of Commandant.
 - (ii) 60% by promotion of Area Organisers/ Assistant Directors belonging to the SSB (Senior Executive) Service, with minimum eight years of service in the rank of Area Organiser/ Assistant Director.
 - (iii) 25% by deputation/transfer/re-employment of officers in the grade of Rs.2000-125/2-2250, Rs.1500-2000/- or Rs.1200-2000/- or officers eligible for appointment to such grade in offices of State/ Central Governments.

Re-employment of retired officers found suitable.

- (i) Where sufficient number of officers in respect of categories (i) and (ii) above are not available, the vacancies may be filled by deputation/transfer/re-employment, as per conditions indicated in (iii) above.
- (c) in column 9, for the existing entry, the following shall be substituted, namely:-

"Group 'A' DPC
Chairman
Member
Member
Member

Principal Director
Director, SSB
One Divisional Organiser
Deputy Director, SSB Hqrs., Dtc."

Copy to:-

1. Principal Director, DG(S).
2. Shri S.D. Pandey, Director, SSB.
3. All concerned & Guard file.

Sd/- (G.P. Chadha)
Deputy Secy. to the Govt. of India.

SSB, A.P. Dirn. Temp

Receipt No.... 1797

Date.... 12/2/87

No. 10/SSB/A-2/87(2)

DIRECTORATE GENERAL OF SECURITY
OFFICE OF THE DIRECTOR : SSB
BLOCK-V (EAST), R.K.PURAM
NEW DELHI - 110 056.

Dated, the

59.

/ MEMORANDUM /

21 FEB 1987

A copy of Cabinet Secretariat Notification No. A-12018/21/86-DO-I dated 16th January, 1987, amending SSB (Senior-Executive) Service Rules, 1977 is sent herewith for information and record.

Encls. As Above

✓ (B.D. ADHIKARI)
SECTION OFFICER

To:

1. All Divisional Organisers: HP/UP/NN/BB/AB/Haflong/VVR.
2. Deputy Director, Frontier Academy, Galdam.
3. Deputy Inspector General, Training Centre, Sarahan/Haflong/Salonibari/Jodhpur
4. A-I Branch.
5. Guard Bldc.

Kapur

100

Ac. A-12018/21/86-SC-I
Government of India
Cabinet Secretariat

New Delhi, th 16.1.87

NOTIFICATION

In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the SSB (Senior Executive) Service Rules, 1977, namely:-

1. (i) These rules may be called the SSB (Senior Executive) Service (Third Amendment) Rules, 1987.
- (ii) They shall come into force on the date of issue.
2. For rule 9 of the SSB (Senior Executive) Service Rules, 1977, the following shall be substituted namely:-

9. PROBATION:

- (i) Every direct recruit (including re-employed ex-military personnel) appointed to a grade of the service shall initially be appointed on probation, the period of probation being two years from the date of appointment.
- (ii) Direct recruits to posts carrying a pay scale the minimum of which is Rs. 2000/- and above or to posts for which age of entry is 35 years or above and where no training is involved, shall be on probation for a period of one year only.
- (iii) Every Group 'B' officer promoted to Group 'A' shall be on probation for a period of two years.
- (iv) The period of probation referred to in sub-rule (i) to (iii) may, if the appointing authority deems fit, be extended in a particular case but such extension shall not exceed one year.

Sd/- (R.K. GANGAR)
Deputy Secretary to the Govt. of India.

Copy to:

1. Shri H.B. Johri, Director, SSB.
2. Shri MC Roy Choudhury, Director of Accounts.
3. Shri Subramanian, Director (IF).
4. Guard File.

Note: The principle rules were notified vide notification No. E/SE-191/74 dated 4.3.77 and subsequently amended vide notification No. (1) A-12018/38/81-DO-I dated 10.6.82, (2) A-21/71/80-DO-I dated 2.12.82.

GE

SS

Box of 100
100.00/-

Document No. 1714

Date 26-2-87

103.

NO. 10/SSB/A2/86(1) ^{1/40}
Directorate General of Security
Office of the Director, SSB
Block V (ast) R.K. Puram.

New Delhi -110066

Dated the : 15/2/91

Memorandum.

A copy of Cabinet Secretariat Notification
No. A-1/2018/22/89-DO-I, dated 9.1.91 regarding
amendment of SSB (Senior Executive) Service Rules,
1977 is sent herewith for guidance and record.

J. K. Duthra
(J. K. DUTHRA) 15/2/91
ASSTT. DIRECTOR (EA)

TO

1. Divisional Organisers: HP/ UP/ NB/ NA/ AP/ Manipur/
NCG/ Shillong/South Bengal/
J & K Divisions.
2. D.I.S.G : FA. Gwladam/ TC Sarahan/Haflong/
Salonibari.
3. A-1 Branch SSB Dte.
4. Guard file (Sh. Negi).
5. Order file.

*Certified to be true copy
D. S. Dutt
Advocate*

~~SECRET~~

No. A-17010/22/89-LO.I
 Government of India
 Cabinet Secretariat.

Bikaner House (Anexo)
 New Delhi, the 8.1.91

NOTIFICATION

In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Special Service Bureau (Senior Executive) Service Rules, 1977.

1. (1) These rules may be called the Special Service Bureau (Senior Executive) Service (7th Amendment) Rules, 1990.
- (2) They shall come into force on the date of issue of this notification.
2. In the Special Service Bureau (Senior Executive) Service Rules, 1977.
 - (1) for Rule 4, the following rule shall be substituted, namely:-

"4. COMPOSITION OF THE SERVICE"

- (1) The designations, classifications and scales of pay of the posts in the service shall be as shown in the table below, namely:-

Table

S.No.	Designation (2)	Classification (3)	Scale of pay (4)
1.	Director	Group 'A' Gazetted.	Rs.7300-100-7600
2.	Divisional Organiser	Group 'A' Gazetted.	Rs.5900-200-6700
3.	Deputy Inspector General	Group 'A' Gazetted.	Rs.5100-150-5400- (after 18th year of Group 'A' service) 150-6150.
4.	Area Organiser	Group 'A' Gazetted.	Rs.4100-125-4850- 150-5300.
5.	Joint Area Organiser	Group 'B' Gazetted.	Rs.3000-100-3500- 125-4500.

Contd., P/2..

(2) In relation to each grade of the Service, there shall be a common gradation list for the Special Service Bureau;

(ii) for rule 9, the following rule shall be substituted, namely:-

9. PROBATION.

(1) Every Officer on appointment to the service either by direct recruitment or re-employment in the grade of Joint Area Organiser shall be on probation for a period of 2 years.

(2) Every Officer on appointment to the grade of Joint Area Organiser on promotion from the grade of Sub-Area Organiser or Senior Field Officer shall be on probation for a period of 2 years:

Provided that the Controlling Authority may extend the period of probation in accordance with the instructions issued by Government from time to time.

Provided further that any decision for extension of a probation period shall be taken ordinarily within eight weeks after the expiry of the previous probation period and communicated in writing to the concerned Officer together with the reasons for so doing within the said period.

(2) On completion of the period of probation or any extension thereof, officers shall, if considered fit for permanent appointment, be retained in their appointments on regular basis and be confirmed in due course against the available substantive vacancies, as the case may be.

(3) If during the period of probation or any extension thereof, as the case may be, Government is of the opinion that an Officer is not fit for the permanent appointment, Government may discharge or revert the officer to the post held by him prior to his appointment in the Service, as the case may be.

Contd.. P/3...

:: 3 ::

(4) During the period of probation, or any extension thereof, candidate may be required by Government to undergo such courses of training and instructions and to pass such examinations and tests (including examination in Hindi) as Government may deem fit as a condition to satisfactory completion of the probation.

(5) As regards other matters relating to probation, the members of the service shall be governed by the instructions issued by the Government in this regard from time to time";

(iii) For Schedule I the following Schedule shall be substituted, namely:-

"SCHEDULE I
(Rule 5)

STATEMENT OF SANCTIONED POSTS IN THE SPECIAL SERVICE BUREAU (SENIOR EXECUTIVE) SERVICE AS ON 1.7.1990.

S.No.	Category of post	Number of posts sanctioned	Permanent	Temporary	Total
1.	Director	-	1		1
2.	Divisional Organiser	-	9		9
3.	Deputy Inspector General	4		14	18
4.	Area Organiser	29	-		29
5.	Joint Area Organiser	17		12	29";

(iv) In Schedule II, for serial number 4 and entries relating thereto the following serials numbers and entries shall be substituted, namely :-

SCHEDULE II

Section	Maximum age limit for direct recruitment.	Educational and other qualification for direct recruitment.	Whether age and educational qualification prescribed for direct recruitment will apply in case of prosecution.
---------	---	---	--

3.	4.	5.	6.
----	----	----	----

Section	Age - 43 years	(1) Graduate of Marratiafia University.	No.
---------	----------------	---	-----

(2) Experience

5 years in a
position of
responsibility
experience of
detective work
and/or special-
ised study/
aptitude in
Guerrilla war-
fare methods.

Column 2/

7.

By promotion/
deputation/
transfer/direct
recruitment/re-
employment.
(No percentage
fixed for any
of these methods)

8.

Promotion of Joint Area
Organiser with 6 years regular
service in the grade failing
which 16 years of gazetted
service including 2 years as
Joint Area Organiser.

Deputation of officers hold-
ing the rank of Area Orga-
niser or equivalent or
persons eligible for ap-
pointment to such posts in
offices of State/Central
Government.

Transfer of officers holding
equivalent rank of Area
Organiser or of Officers
eligible for appointment
to the rank equivalent to
Area Organiser in Central/
State Government Departments.

Re-employment of retired
Officers considered suitable
up to the normal age of 56
years.

9.

Group 'A' Departmental
Promotion Committee
consisting of

1. Principal Director
- Chairman

2. Director, Special
Service Bureau
- Member

3. Joint Director
(Planning & Coordination)/
Joint Director, Special
Service Bureau/Divisional
Organiser in the pay scale
of pay of Rs. 5900-6700.
- Member.

10.

Contd...4/...

1. 2. 3. 4. 5. 6.
5. Joint Area Selection 20 - 43 (1) Graduate of No.
Organiser. years a recognised University

(2) Experience

3 years in a position of responsibility preferably - experience of detective work and/or specialised study/aptitude in Guerrilla Warfare methods.

7. Sy. promotion/
deputation/
transfer/career
recruitment/
re-employment
(No. percentage
fixed for any
of these methods).

e. Principle of Sub-area Organisers/
Senior Field Officers with 6 year
service in the grade and who have
successfully completed Junior
Officers/Executive Officers Train-
ing Course.

Deputation of Officers holding
the rank of Joint Area Organiser
or equivalent or persons eligible
for appointment to such or equi-
valent posts in service of State/
Central Government.

Transfer of Senior Instructor
(Mountaineering) or equivalent
or officers eligible for
appointment to such posts or
of Civilian pilot of Aviation
Research Centre Directorate
who are unable to perform
Mountaineering/flying duties
for medical or other reasons.

Re-employment of retired
officers considered suitable.

9. 10

Group 'B' Departmental
Promotion Committee
consisting of

1. Director, Special
Service Bureau
- Chairman

2. Joint Director
(Planning and
Coordinating)/
Joint Director,
Special Service
Bureau

3. Divisional Organiser
in the scale of pay
of Rs. 5900-6700.
- Member

Sd/-

(R. NATH)
DIRECTOR (SR)
CABINET SECRETARIAT
TELE: 385925.

Note: The principal rules were notified vide this Secretariat
Notification No. CH/SE-191/74 dated 1.3.1977 and subsequently
amended vide Notification Nos.:

Contd..5/-..

2.

3. A

4. G

5

5
:: 5 ::

(i)	A-12018/38/61-00.I	dated 10.6.82
(ii)	21/71/80-00.I	dated 2.12.82
(iii)	A-12018/6/86-00.I	dated 7.1.87
(iv)	A-10018/21/86-00.I	dated 16.1.87
(v)	A-12018/5/80-00.I	dated 4.8.88
(vi)	A-12018/13/86-00.I	dated 13.12.89

Copy to :

1. Shri N. Motarjee, Director, SSS.
2. Shri S.H. Naqshbandi, Director of accounts, Cabinet Secretariat, New Delhi.
3. Director (S-II) Cabinet Secretariat, New Delhi.
4. Guard file.

2.
3.
4. G

Annexure IV
43

(R) 93
11/11/05
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
SASHASTRA SEEMA BAL
EAST BLOCK-V, R.K. PURAM
NEW DELHI - 110066.

No.7/SSB/A2/2004(2)-5270-5320

Dated: 09.12.2005

ORDER

Pursuant to the approval of MHA vide their ID No. CFN-13600/2005/PERS.III dated 29th November, 2005, the following Joint Area Organisers are appointed to the grade of Area Organiser in the pay scale of Rs. 12,000-375-16,500/-, keeping in abeyance the pay scale of Rs 14,300-400-18,300/- in SSB on promotion/with effect of promotion/with assumption of charge of the post at the place indicated against each, in public interest:

No.	Name of JAO	Present place of posting	Place of posting on promotion
1.	S/Shri		
1.	K.R. Verma	Bagha Area	Bagha Area
2.	Deep Paul	Birpur Area	SHQ Muzaffarpur
3.	R.K. Sharma	Gwadlam	Gwadlam
4.	P.K. Roy	Bathnaha Area	Bathnaha Area
5.	Ganesh Chand(SC)	Siddharthnagar Area	Siddharthnagar Area
6.	Anand Saikia	Dirang Area	SHQ Bahraich ✓

2. The above officers will be required to exercise their option for fixation of pay within one month in terms of DOP&T OM No. i/2/87/Estl(Pay.I) dated 09-11-1987 and as amended from time to time.

3. The concerned officers may be relieved immediately to join at their respective place of posting on promotion as Area Organiser (Rs.12,000-375-16,500) and their date of joining on promotion may be intimated on same day through FAX to this Hqrs.

4. DG, SSB has also approved transfer/ posting of Shri Shyam Singh, JAO from Bongalgao Area to SHQ Gorakhpur at his own request i.e. without TA/DA and joining time to be with immediate effect.

Subhash Kumar
Assistant Director (EA-II)

Distribution:-

1. The Controller of Accounts, PAO, SSB(MHA), New Delhi.
2. PG to DG, SSB & PS to ADD, SSB HQ/SSB New Delhi.
3. PS to IG(Pers)/IG(OS)/IG(T&A)/IG(PABW)/Director(Medical)/CE, HQ, SSB New Delhi.
4. The Director, SSB Academy, Srinagar - Garhwal.
5. All Deputy Inspectors General at HQ SSB New Delhi.
6. All DISQs, SHQs, TCs in Sashstra Seema Bal.
7. All Assistant Directors, HQ SSB New Delhi.
8. Individual Officer concerned
9. Order File.

Certified to be true copy
D. S. Dutt
Advocate

ANNEXURE - V

TO,

The Director General,
S.S.B. R.K. Puram
New Delhi.

THROUGH PROPER CHANNEL

Respected sir,

Kindly ref. To Force Hqrs order No. 7/SSB/A-2/2004(2)-52570-5320 dated 09/12/2005 regarding promotion and transfer of Joint Area Organisers. I am grateful for considering my name for the promotion but, unfortunately, I and my family members are not in a position to smile at this hour of pleasure because of the facts as stated below, which are submitted in the form of prayer for favour of your kind consideration and sympathetic action.

- i) After rendering active service as Staff Officer (Ops) at Frontier Hqr, Lucknow from January, 2003 to June, 2004 I requested to be posted at Bomdila in Arunachal Pradesh to be able support my two sons and a daughter in higher education at different places. And I have not completed my normal tenure at Bomdila and Dirang.
- ii) Another important factor, which influenced me to submit this representation is this that my basic pay is already Rs. 12,600/- and therefore, will get a very small financial benefit in the form of pay in the promotional scale of pay. On the other hand at Behraich I am not going to get the special incentives given for posting in North East which will bring financial loss to me in gross salary. This will adversely affect my ability to support my children at higher education at this crucial stage.
- iii) I am diabetic since 1995, and due to deteriorating health condition, I have already decided to Voluntarily retire from service on 31st of August, 2006 because I shall complete 25 years service by Feb, 2006 and the decision has been taken after due consultation with my family members and friends.

In view of the facts as stated above, I and my family members do humbly pray for your kind blessing and allow me to continue at Dirang with promotional benefits for which act of your kindness I and my family members would remain ever grateful.

With regards,

Yours faithfully,

62/1b/12

(ANANDA SAIKIA)
Joint Area Organiser, SSB
Dirang (AP)

Certified to be true copy
Gopal
Advocate

To,

The Director General
S.S.B. Force Hqr.
New Delhi

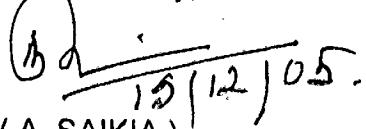
(Through Proper Channel)

Respected Sir,

Kindly refer to Frontier Guwahati's fax message No. 1(22)GE/PF/FTR-IBB/04/5733-35 dt. 19th December'2005. Due to expressed family problems I am unable to move to Bahraich on transfer at this moment as already intimated in my representation forwarded vide No.GE/A-53/1716 dt.14th December'2005.

It is therefore, requested to kindly consider my representation favorably and if at all required I hereby offer to forgo my promotion and request to allow me to continue at Dirang in the present grade.

Yours faithfully,


15/12/05
(A. SAIKIA)
Joint Area Organizer
S.S.B., Dirang
A.P.

✓ Advance copy faxed to:-

1. The Inspector General, S.S.B., Guwahati for favour of information and necessary action please.

certified to be true copy
Govind
Advocate